

**Manufacture of Oxytetracycline by
M/s. Pfizer**

1275. SHRI MANOHAR LAL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state whether M/s. Pfizer Ltd. has procured large quantities of Oxytetracycline from IDPL although the industrial licences granted to them does not permit purchases from manufacturers for the manufacture of their own formulations; if so, details of quantities of Oxytetracycline procured from different sources and basis on which such quantities were procured?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): Oxytetracycline was a banned item upto 1967-77 and canalised in 1977-78. Releases thereof upto that year were being allowed by IDPL to the extent of the demands placed on them.

The policy regarding release of canalised raw materials up to October, 1977 applicable to D.G.T.D. units, which *inter-alia* includes M/s. Pfizer, was that the units could be released material to the extent of the best of past two years consumption or quantity recommended by the State Drug Controller, whichever was less.

From October, 1977 onward D.G.T.D. units were released canalised raw materials to the extent of releases made during 1976-77 or as per entitlement based on licensed capacities of formulations, whichever was higher.

The releases of Oxytetracycline to Pfizers were also made on the above basis.

Apart from manufacture of formulations based on their own production of Oxytetracycline, M/s. Pfizer have claimed additional formulation capacity under specific industrial licences and Permission Letters. This would be verified at the time of Consolidation of Licences in terms of the New Drug Policy.

**Location of retail outlets in North
Eastern Region States**

1276. SHRI SACHINDRALAL SINGHA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the details of the location of retail outlets in North Eastern Region States, State-wise;

(b) whether it is a fact that there are lack of transport facilities in this area;

(c) if so, whether there is any proposal to increase retail outlets in this area; and

(d) if so, the details of the proposal to increase retail outlets in these States, State-wise?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The required information is given in the statement laid on the Table of the House. [*Placed in Library. See No. LT2480/78.*]

(b) to (d). Government are aware of the lack of transport facilities in these areas. Oil Companies are developing plans for increasing the number of retail outlets in these and other areas on the basis of sustained economic viability in accordance with the norms that have now been evolved as under:—

(i) In metropolitan cities of Calcutta, Bombay, Delhi and Madras the outlets would be installed, by and large according to Metropolitan Master Plans and availability of sites.

(ii) In other cities/towns having a population of 2.5 lakhs or above no new outlet would be installed within 3 kms of an existing outlet unless the average combined monthly sales of High Speed Diesel and Motor Spirit of the outlet(s) within the 3 km. radius exceed 100 kl.

(iii) In other areas excluding National Highways, no new outlet

would be installed within 4 kms of an existing outlet unless the average combined monthly sales of High Speed Diesel and Motor Spirit of outlet(s) within the 4 km. radius exceed 80 KL.

(iv) As regards National Highways no new outlet would be installed within 15 kms. of an existing outlet unless the average monthly sales of the existing outlet(s) within the 15 km. radius exceed 80 KL.

Investigation into affairs of the Bengal Immunity, West Bengal

1277. SHRI SAKTI KUMAR SARKAR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any decision has been taken on the report of the committee appointed by the Centre to investigate into the state of affairs of the Bengal Immunity (West Bengal);

(b) if so, the details of the decision thereon; and

(c) the action taken up-to-date in this regard?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) Yes, Sir.

(b) and (c). M/s Bengal Immunity Company Limited, Calcutta was taken over by Government under Section 18A of the Industries (Development Regulation) Act, 1951 vide Order dated the 18th May, 1978 and a Board of Management has been appointed. Government have also granted a loan of Rs. 50 lakhs towards working capital requirements of the company and financial assistance from United Bank of India and IRCI has also been worked out.

Drilling in West Bengal by ONGC

1278. DR. BIJOY MONDAL: Will the Minister of PETROLEUM, CHEMI-

CALS AND FERTILIZERS be pleased to state:

(a) the name of area where ONGC tried to drill up-to-date in West Bengal area-wise, period wise;

(b) the details of reasons about the abandoning of drilling in a number of areas in this State;

(c) the details of the prospect of the drilling in the State at present area-wise; and

(d) the result achieved up-to-date in the State?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a)

Name of the Area	Period
(1) Bodra area in District 24 Parganas.	August 1966 to July 1969
(2) Bakultala area in District 24 Parganas.	August 1975 to October 1976.
(3) Galsi area in District Burdwan.	December 1976 to April 1978:

(b) The drilling was completed upto the projected depths in all the wells drilled in the above mentioned areas except in Bodra Well where drilling was completed upto the depth of 4197.50 metres against the projected depth of 5000 metres. Further drilling in Bodra Well could not be continued because of severe down hole complications. No commercial accumulation of hydrocarbons was found in these wells.

(c) Name of the prospect	Area
(1) Diamond Harbour	District 24 Parganas, Drilling at Diamond Harbour-1 location is under progress
(2) Radha	Debagram area in District Nadia Drilling at Radha-1 well location will commence shortly.